

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Tr. No. 238/87
in
W.P. No. 1036/82

1. Shri Ramakant Vasudeo Redkar
2. Allahabad Bank Officers' Association. Applicants.

V/s

1. Union of India through the Secretary, Ministry of Finance, Govt. of India, New Delhi.
2. Allahabad Bank 2 Netaji Subhash Marg, Calcutta. Respondents.

Coram: Hon'ble Member (J) Shri M.B. Mujumdar.
Hon'ble Member (A) Shri P.S. Chaudhuri.

ORAL JUDGMENT

(Per: Shri M.B. Mujumdar, Member (J).)

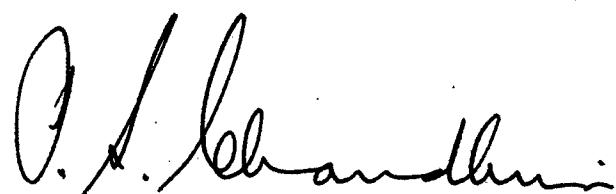
Dated: 17-2-1989

Writ Petition No. 1036 of 1982 filed in the Nagpur Bench of the Bombay High Court is transferred to this Tribunal under Section 29 of the Administrative Tribunals Act, 1985.

2. The applicant No. 1 is Allahabad Bank Officers' Association through its General Secretary, and the applicant No. 2 is an employee of the Allahabad Bank i.e. respondent No. 2. The contents of the petition and the prayers made in the petition show that the petition is regarding some grievances of the applicants with Allahabad Bank.

3. The Allahabad Bank, though a nationalized Bank, is not notified under Section 14(2) of the Administrative Tribunals Act. Hence this Tribunal will have no jurisdiction to entertain and decide the petition. We, therefore, direct that the petition be remitted back to the Nagpur Bench of the Bombay High Court along with the record and

a copy of this order.



(P.S. Chaudhuri)
Member(A)



(M.B. Majumdar)
Member(J)